

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.226/MP/2022**

- Subject : Petition under Section 79(1)(k) read with Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for Recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 dated 14.01.2010 read with the Detailed Procedure issued in terms of Regulation 3(3) of the said Regulations and its subsequent amendments/revisions for relaxation of the provisions of the Modified Detailed Procedure dated 16.03.2018.
- Date of Hearing : 15.12.2022
- Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner : Narmada Switchgear Private Limited (NSPL)
- Respondents : National Load Despatch Centre (NLDC) and Anr.
- Parties Present : Shri Parinay Deep Shah, Advocate, NSPL  
Shri Kailash Chand Saini, NLDC  
Shri Kasif Usman, NLDC  
Shri Gajendra Singh Vasava, NLDC

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, praying the Commission to exercise its power to relax as provided in Regulation 15 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and Issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 to relax the provision of the modified detailed procedure dated 16.3.2018 issued by NLDC and declare that the accreditation and registration of the Petitioner's Project is deemed to be valid for the period from 1.5.2020 to 29.12.2020 and further direction to NLDC to issue RECs to the Petitioner for the said period. Learned counsel further submitted that the present case is squarely covered by the earlier orders of the Commission.

2. The representative of the Respondent, NLDC submitted that NLDC as such has no objection to the Petition and the Commission may pass an order as deemed fit.

3. After hearing the learned counsel for the Petitioner and the representative of NLDC, the Commission ordered as under:

(a) Admit.

(b) The Respondents to file their reply to the Petition within two weeks after serving copy of the same to the Petitioner, who may file its rejoinder within a week thereafter.



4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**